

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.228/MP/2026

Subject : Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of Scheduled Commercial Operation Date for 50 MW Wind- Solar Hybrid Project having connectivity at Fatehgarh-IV ISTS Pooling Station until 28.02.2026 and consequent waiver from payment of ISTS Charges under Regulation 13(2)(h)(ii) of the Central Electricity Regulatory Commission (Sharing of Inter- State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025 read with this Commission's Office Order dated 30.07.2025 and its addendum dated 14.01.2026 and Committee Recommendation Report dated 26.03.2026.

Petitioner : AMPIN Energy Green Private Limited and Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **24.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, AMPIN
Shri Nikunj Bhatnagar, Advocate, AMPIN
Ms. Pallavi Saigal, Advocate, CTUIL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and was accordingly adjourned.

2. The Petition will be listed for hearing on **29.6.2026 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

